

(C) Other Members

(i) Dr. Bina Agarwal	Member
(ii) Dr. C.H. Hanumantha Rao	Member
(iii) Dr. G.K. Chadha	Member
(iv) Shri P.V. Rajgopal	Member
(v) Shri. D. Bandhopadhyay*	Member
(vi) Dr. S.S. Johal	Member
(vii) Prof. V.S. Vyas	Member
(viii) Shri Walter Fernandes	Member
Secretary Department of Land Resources, Ministry of Rural Development	Member Secretary

* He has been included as member in place of Shri S.R. Sankaran who has passed away.

(b) and (c) The first meeting of the 'National Council for Land Reforms' is yet to be held. However, a preparatory meeting for the 'National Council for Land Reforms' has been held on 26th June, 2012 with the non-official members under the Chairmanship of Hon'ble Minister of Rural Development.

Relaxation in land use rule

2617. SHRI M.P. ACHUTHAN :

SHRIMATI RENUKA CHOWDHURY :

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the land use rules have been significantly relaxed to allow public sector companies and public private partnership projects to use Government owned land according to a communication issued by the Prime Minister's Office; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SISIR ADHIKARI) : (a) and (b) Yes, Sir. The following relaxations in the

instructions circulated by the Cabinet Secretariat *vide* their D.O. letters dated 21st March, 2011 and 21st November, 2011 have been approved by the Government:

- (i) All cases of land transfers from Ministries to statutory authorities or PSUs may be allowed, subject to the requirements of Government of India (Transaction of Business) Rules;
- (ii) All cases of land transfer on lease or rent or license to a concessionaire which have been appraised through the PPPAC route and approved by the Finance Minister or by the Ministers concerned or by the Cabinet, as the case may be, depending upon the value of the project.
- (iii) Development and use of railway land by Rail Land Development Authority (RLDA) as per provisions of Railways Amendment Act, 2005 and the Rules framed thereunder and in accordance with the prevalent policies and guidelines of the Railway Ministry and the Government.

Assessment of benefits of IWMP

2618. SHRI RAJIV PRATAP RUDY : Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Integrated Watershed Management Programme (IWMP) has been effective in meeting its targets;
- (b) if so, the details thereof, along with the details of funds released for the IWMP;
- (c) whether Government is constantly assessing the benefits of this programme; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI) : (a) and (b) The Integrated Watershed Management Programme (IWMP) is being implemented from 2009-10. During Eleventh Five Year Plan, a total of 5,087 projects covering an area of 24.213 million ha. have been sanctioned under IWMP against the target of 22.65 million ha. These projects are implemented in three phases *viz.* preparatory phase, works phase and consolidation and withdrawal phase over a project period of 4 to 7 years. At present, most of the